IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 193 of 2019

Bir Singh Tiriya .... …. **Appellant**

Versus

The State of Jharkhand & Ors. .... **Respondents**

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant : Mr. Suraj Kumar, Advocate
For the State : Ms. Kumari Rashmi, A.C. to Sr. S.C.-II

Oral Order

06 / Dated : 26.03.2021

Despite the indulgence granted by this Court on 07.10.2020, the defect relating to filing of typed copy of page-43 has not been removed by the appellant.

As prayed, by way of last indulgence, let the defect(s) pointed out by the office be removed by the appellant within one week after Holi Holiday failing which this appeal shall stand dismissed without further reference to a Bench.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

VK/AKT